

National Company Law Tribunal

Allahabad Bench

CP NO. CTB 10/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2017

NAME OF THE COMPANY: M/s Surendra Trading Company V/s Juggilal Kamalpat Jute Mills Co. Ltd
SECTION OF THE COMPANIES ACT/I & B CODE: 9 of I & B code of 2016

Sl. NO.	Name	Designation	Representation	Signature
1.	R.P. Agarwal	Advocate	Respondent	Raghu
2.	Jahangir Haider	Advocate	Respondent	Haider
3.	Vinayak Mithal	Advocate	Petitioner	Vinayak Mithal
4.	Kartikya Saran	Advocate	Respondent / Intervention	Kartikya

CP No. (IB) 10/ALD/2017

Advocate, Shri Vinayak Mithal for the Operational Creditor. Advocate, Shri R.P. Agarwal along with Jahagir Haider for the Corporate Debtor Company.

Shri Agarwal seeks time to file reply/objection to the present petition. Hence, the time is granted.

The present I & B petition now stands restored, pursuant to a decision of the Hon'ble Supreme Court dated 19th September, 2017. In the matter, defects / objections as pointed out in respect of the petition has been removed. Therefore, the time for removal of such defect stands regularised and delay occurred is condoned. Therefore, the present petition can be heard and decided on its merit.

At this stage, the counsel appearing for the Operational Creditor invite our attention about an interim order dated 9th March, 2017 passed by this Court, by granting status quo in respect of immovable assets of the company. Since, the present petition now stand restored. Hence, he prays for revival of such interim order also.

Having heard the submission of the counsel for both parties, we are of the view, that the status quo order to be revived, however, with effect from today.

In addition to the above, the Corporate Debtor counsel raise some objection pointing out that Operational Creditor moves a fresh application along with some fresh/ additional document to be taken on record, which is seriously opposed by the Corporate Debtor Company.

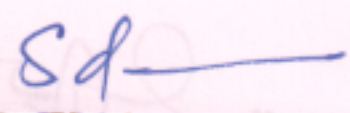
Keeping in view of such circumstances, that the Corporate Debtor Company is at liberty to file formal objection in this respect, the matter would be heard and decided on its merit.

The matter be listed on 20th December, 2017

Date: 04.12.2017

Typed By;

Jyoti
Stenographer


Shri H.P. Chaturvedi,
Member (Judicial)